

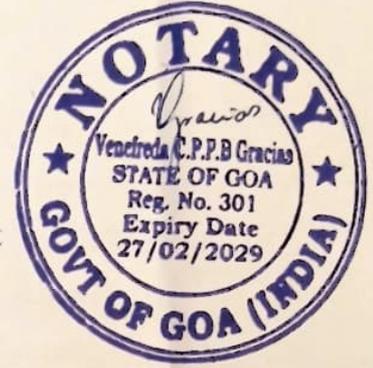
BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH,PUNE

IA No.700/2025  
IN

Appeal No.563/2025

Mohan Pandurang Halarnkar

.... Appellant



Versus

GCZMA

.....Respondents

**AFFIDAVIT IN REPLY TO APPLICATION FOR  
CONDONATION OF DELAY ON BEHALF OF THE GOA  
COASTAL ZONE MANAGEMENT AUTHORITY  
RESPONDENT NO.1**

I, Mr. Sachin S Desai, major in age, Indian National, presently working as the Director of the Department of Environment and Climate Change, Governement of Goa herein having Office at 4<sup>th</sup> Floor, Dempo Tower, Patto Plaza, Panaji-Goa, do hereby on solemn affirmation, state as under:

A handwritten signature in blue ink, appearing to be "Sachin S Desai".

1. I say that I am authorized to file the present affidavit on behalf of Respondent No.1.

2. I say that I am holding the post of Director, Department of Environment and Climate Change Government of Goa. I say that that the term of GCZMA has expired on 26/12/2025. I say that proposal for reconstitution of GCZMA is already sent to MOEF & CC, New Delhi and process is presently underway. I say that in my official capacity as stated above, I am conversant with the facts of this case based upon official records and hence, competent and authorized to swear the present affidavit on behalf of Respondent no.1 – Goa Coastal Zone Management Authority.

3. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief as claimed in the application for condonation of delay filed by the Appellant. Nothing in the aforementioned Application filed by the Appellant may be deemed to have been admitted for mere want of specific denial.

4. I say that the Appellant herein is aggrieved by the Order dated 28/02/2025 passed by the Answering Respondent ordering demolition of structures denoted by alphabets "Q"



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in property bearing Survey Number.119/3 of Morjim Village, Pernem, Goa.

5. I say that the Answering Respondent after carefully considering the reply filed by the present Appellant along with the documents filed by the present Appellant and has passed detailed and reasoned order.

6. It is categorically denied that the said order dated 28/02/2025 was never communicated to the appellant. I say that the Answering respondent has communicated its decision vide order dated 28/02/2025 via Indian Post on 05/03/2025 and same duly received by the respondent on 08/03/2025.

The copy of the Acknowledgement received by this answering respondent is annexed hereto and marked as **Exhibit R-1**.

7. I say that the present petition is filed under Section 16 NGT Act as the same is filed belatedly beyond condonable period of 90 days and without sufficient reason. I say that grounds taken by the applicant cannot constitute sufficient cause under law. I say that present appeal is registered on 17/09/2025. I say that delay is of around 104 days from date of communication of impugned order i.e 08/03/2025 and not 17/07/2025.



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8. The reason for delay is clearly indicative and attributable to the appellant. I say that appellant has made misleading statements only to frustrate the implementation of the order.

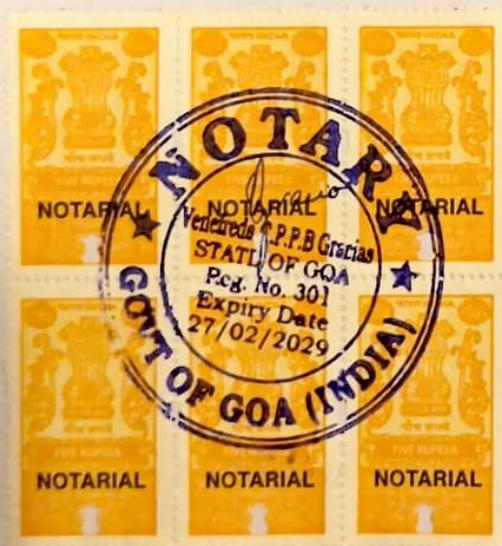
9. I say that Appellant has failed to make out a good case for his application for condonation delay to be entertained by this Hon'ble Tribunal and hence it is submitted that the application deserves to be dismissed with costs.

10. I say that contents of paras 1 to 9 of this Affidavit are true to my knowledge and belief and the same is based on the records maintained by the Goa Coastal Zone Management Authority. I say that legal submissions are based on legal advise which are believe to be true.



Solemnly affirmed at Panaji, Goa,

On this 04<sup>th</sup> February of 2026.



*Sachin S. Desai*  
Shri Sachin S Desai  
Director of Environment and C.C.  
DEPONENT

Solemnly affirmed before me

*Sachin S. Desai*

Who is identified before me by

\_\_\_\_\_ At Calangute - Goa

Sr. No. 087/02/2026  
Date. 04/02/2026

*Gracias*  
Venefrada C.P.P.B Gracias  
Advocate & Notary Goa State

आर०पी०-54/R.P.-54/आर०पी०-54

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DEPARTMENT OF POSTS, INDIA

भारतीय टपाल खाते

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रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ।

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क्र. /No./ अं. क्र.	तारीख/ Dated/दिनांक	का/of/चा
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\* बीमे का मूल्य रुपयो मे

\* Insured for Rupees

\* विम्याची किंमत रुपयात

पाने वाले

Addressed to

mohan pandurang Halarnkar को/on/ला

प्राप्तकर्ता

Rto Piracho khazan  
majim, Pernem-Goa

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Date stamp of office of delivery  
वितरण पोस्ट ऑफीसचा दिनांक शिक्का

हस्ताक्षर और नाम/  
Signature and Name/  
सही व नाव

Mhalarnkar

\* अनावश्यक को काट दिया जाए  
\* Strike out if not relevant  
\* लागू नसलेले छोडावे



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प्रेषक पोस्ट ऑफीसचा नावाचा शिक्का

319

डाक सेवाय  
On Postal  
Service

To,

O/o Member Secretary  
Goa Coastal Zone Management Authority  
C/o Department of Environment & Climate Change  
Dempo Tower 4th Floor  
Patto Plaza Panjim Goa - 403001

पिन/PIN/पिन